

## CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH

O.A.NO. 40/92 T:A:NO.

J.A.Janani	Petitioner
Mr.D.M.Thakkar Versus	Advocate for the Petitioner[s]
Union of India & Ors.	Respondent

DATE OF DECISION 27.7.98

Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. V.Radhakrishnan : Member(A)

Mrs.P.Safaya

The Hon'ble Mr. Laxman Jha : Member(J)

## JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not?
- g, Whether their Lerdships wish to see the fair copy of the Judgment?
- 4, Whether it needs to be circulated to other Benches of the Tribunal?

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(6)

J.A.Janani 25,Digcijay Plot Jamnagar

· Applicant.

(Advocate:Mr.D.M.Thakker)

VERSUS

Union of India, through: Collector, Central Excise and customs, Baroda.

2.The Dy.Collector (P&V)
Central Excise and
Customs,Rajkot.

Respondents

(Advocate:Mrs.P.Safaya )

ORAL ORDER

Date: 27.7.1998

## QA/40/92

Per: Hon'ble Shri V.Radhakrishnan : Member(A)

Neither the applicant, nor his counsel is present.

On last occassion also none present for the applicant.

Dismissed for default. No order as to costs.

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(Laxman Jha )

Member (J)

( V.Radhakrishnan )

Member (A)

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